

**GOVERNMENT OF INDIA
PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS
LOK SABHA**

UNSTARRED QUESTION NO:3510
ANSWERED ON:12.02.2014
CBI INVESTIGATION ON VIP QUOTA TICKETS
Ray Shri Rudramadhab

Will the Minister of PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS be pleased to state:

- (a) whether CBI is probing the alleged corruption running into crores of rupees in the sale of VIP or emergency quota tickets in railways as reported in the media;
- (b) if so, the details of the findings thereof;
- (c) the work plan drawn to monitor and check misuse of VIP quota; and
- (d) the action taken/to be taken by the Government against the persons found guilty in this regard?

Answer

MINISTER OF THE STATE IN THE MINISTRY OF PERSONNEL, PUBLIC GRIEVANCE AND PENSIONS AND MINISTER OF THE STATE IN THE PRIME MINISTER'S OFFICE (SHRI V. NARAYANASAMY)

- (a) & (b) Yes. CBI has registered a Preliminary Enquiry (PE) No. i.e. PE/DST/2014/0002 dated 02.01.2014 against unknown Railway officials & Private persons alleging violation of procedure and guidelines issued on the subject. The PE is still ongoing.
- (c) Allotment of accommodation out of Emergency Quota is done as per well established practice and laid down guidelines keeping in view the Warrant of Precedence. For streamlining the procedure for allotment of accommodation out of Emergency Quota, detailed guidelines have been issued to the Zonal Railways vide Commercial Circular No. 10 of 2011 dated 09.02.2011.
- (d) A view can only be taken if and when the culpability of Railway officials, if any, is finally established.